

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1557**  
ANSWERED ON 05.08.2024

**FUNDS ALLOCATED TO MINING COMPANIES FOR SUSTAINABLE PRACTICES**

1557. SHRI SANJAY SETH:

Will the Minister of MINES be pleased to state:

- (a) the key highlights and budget allocation of the scheme for sustainable mining practices;
- (b) the expected impact of this scheme on environmental conservation and sustainable mining, supported by relevant data;
- (c) the number of mining companies participating in the scheme, and the specific sustainable practices adopted; and
- (d) the details in place to evaluate the outcomes of the sustainable mining scheme, and the key performance indicators tracked?

**ANSWER**

THE MINISTER OF COAL AND MINES

(SHRI G. KISHAN REDDY)

(a) to (d): The Ministry of Mines does not administer any scheme for sustainable mining. However, Ministry of Mines has implemented Sustainable Mining by making provisions under Mineral Conservation and Development Rules (MCDR), 2017. As per existing law, the sustainable mining practices are required to be mandatorily adopted by all miners. Provisions have been incorporated in the rules for precaution against air pollution, prevention of discharge of toxic liquid, precaution against noise, control of surface subsidence, etc.

As per Rule 35(4) of MCDR, 2017, every holder of a mining lease are mandated to achieve at least three-star rating within a period of four years from the date of commencement of mining operations and thereafter maintain the same on year-on-year basis.

The year wise number of 3 star and above rated mines for the last three years and the 5 star rated mines felicitated is given below:

<b>Year</b>	<b>No. of 3 star and above rated mines (a)</b>	<b>No. of 5 star rated mines [out of (a)]</b>
2020-21	922	40
2021-22	1040	76
2022-23	1129	68

\*\*\*\*\*